

he would ask the Government to release the funds as per the recommendations of the committee.

[English]

"The implementation of the recommendation may help to check the erosion of river banks of Ganga and Padma and would reduce the risk of losses of property."

[Translation]

The Leader of the House is present here
(Interruptions)

[English]

MR. CHAIRMAN : He will convey your feelings to the Minister of Water Resources.

.....(Interruptions)

SHRI P. R. DASMUNSI : Sir, I gave the notice to raise an important matter. What is this? How long I have to wait? I am raising my hand from the very beginning.

MR. CHAIRMAN : All the Members are raising their hands from the very beginning.

[Translation]

SHRI VIJAY GOEL (Sadar Delhi) : Mr. Chairman, Sir, I do not want to speak. I would only like to know whether the government is going to give its statement on Delhi Rent Control Act.

[English]

SHRI SYED MASUDAL HOSSAIN : Sir, I want Government's reaction on this.

MR. CHAIRMAN : He will convey your feelings to the Minister of Water Resources.

[Translation]

SHRI VIJAY GOEL : Mr. Chairman, Sir, whether the Government will give its statement on Delhi Rent Control Act so that I may express my views in this regard.

[English]

SHRI ANIL BASU (Arambagh) : Sir, the Minister should make a statement on this very important issue.

[Translation]

SHRI RAJESH RANJAN *alias* PAPPU YADAV : Mr. Chairman, Sir since the beginning of Zero hour, I have been waiting for my turn to speak.

MR. CHAIRMAN : Pappuji, please be seated. Hon'ble Minister is standing.

SHRI VIJAY GOEL : Mr. Chairman, Sir, kindly ask the Minister in this regard.

MR. CHAIRMAN : I will ask him.

[English]

SHRI YOGINDER K. ALAGH : Mr. Chairman, Sir, we are very seriously concerned about the problem that the hon. Member has raised. It has been examined and we are trying to find out the resources.

SHRI SYED MASUDAL HOSSAIN : Why is the Central Government not releasing the funds? ... (Interruptions)

MR. CHAIRMAN : Yesterday, the matter pertaining to the Delhi Rent Control Act was raised by a number of Members, and they wanted a reaction from the Government.

....(Interruptions)

SHRI YOGINDER K. ALAGH : What I am trying to explain to the hon. Member is that the report has been received by the Government. It is being examined, and we are trying to raise whatever resources we can for this project. Of course, as you know, the basic responsibility lies with the State Government. They want it in the Annual Plan. We are trying our level best to help them. ... (Interruptions)

SHRI SYED MASUDAL HOSSAIN : This is the problem with you. It is not the responsibility of the State Government.

MR. CHAIRMAN : I can allow many Members, if they speak one after another.

... (Interruptions)

SHRI YOGINDER K. ALAGH : Do you want to hear me or not? If you want to hear me, then I must inform you (Interruptions)

MR. CHAIRMAN : Please take your seats.

SHRI PRITHVIRAJ D. CHAVAN (Karad) : Sir, you should not allow them to dominate. They made their point.

[Translation]

SHRI RAJESH RANJAN *alias* PAPPU YADAV : Mr. Chairman, Sir, I want to raise a very important issue.

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Chairman, Sir, so far as the matter relating to Delhi Rent Control Act is concerned, Mr. Chairman has given directions and as per his directions this matter has been referred to concerned Ministry and a reply will be given in a day or two.

SHRI VIJAY GOEL : Mr. Chairman, Sir, you have already told that the statement would be made today or tomorrow. It has not been done today so it may kindly be given by tomorrow.

MR. CHAIRMAN : The statement will be given in a day or two.

SHRI RAM VILAS PASWAN : We have said that the statement would be given in a day or two.

SHRI VIJAY GOEL : What do you mean by a day or two. The House will adjourn on 16th. Please ask the concerned Minister to give his statement tomorrow.

MR. CHAIRMAN : He will certainly give his statement.

SHRI VIJAY GOEL : Mr. Chairman, Sir, it should not be taken casually. As today is the second day. Can he not give his statement today? Kindly ask the concerned Minister to give his statement on tomorrow as the House is going to adjourn on 16th.

SHRI RAM VILAS PASWAN : The statement will be given before 16th.

SHRI VIJAY GOEL : Whether the traders will remain on strike till 16th. Mr. Chairman, Sir, this issue is two years old. In this issue land lords and tenants are involved. Both are in the state of dilemma. I would request the Government to take an immediate action on this issue and inform us accordingly.

SHRI RAJESH RAJAN *alias* PAPPU YADAV : Mr. Chairman, Sir, this is a very sensitive matter.

MR. CHAIRMAN : We will definitely give our statement.

[English]

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : Mr. Chairman, Sir, you moved a Private Member's Bill for creating an Assembly in Andaman and Nicobar Islands, and the entire House was unanimous to pass the Bill. But the Minister of Parliamentary Affairs, on behalf of the Government, assured this House that an all-party meeting would be held, and subsequently the Government would bring a Bill during the current Session of Parliament. Accordingly, an all-party meeting was held, where the Leader of the House himself was present and supported this demand.

All the Parties supported the demand and the Bill was to be introduced during this Session. But I am sorry to say that in spite of my best efforts and in spite of my running from pillar to post, this Bill has not been introduced by the Government during this Session.

The Home Minister is present here. I met him and requested him that this should be done immediately. But the Home Minister is of the opinion that it cannot be done within this short span of time. I cited many instances when Bills were introduced in the House even within a period of two days.

I feel that the reason for our request not being acceded to is that our island is small and that we are a single-member Parliamentary constituency which is located in the midst of the sea.

I would request the hon. Home Minister who is present here now to respond to my appeal. It should not be that the Government would consider a matter if only there is a threat of violence and that it would not consider matters if a peaceful request is made.

SHRI RUP CHAND PAL : The Hon. Home Minister is present here and he has heard whatever the hon. Member has said. Let the Home Minister give an assurance to this House.

SHRI INDRAJIT GUPTA : I would like to inform the House and the hon. Member also that as far as this question of elected Assembly for Andaman & Nicobar Islands is concerned. (Interruptions)

SHRI P. M. SAYEED (Lakshadweep) : What about Lakshadweep?

SHRI INDRAJIT GUPTA : I have been asked about this particular matter. It requires the clearance of the Cabinet. This matter cannot be finalised without clearance from the Cabinet for obvious reasons. As you know, a note has to be sent to the Cabinet. That note, as I know, is under preparation. It will be ready in a day or two. After it is ready, that note will be sent to the Cabinet for its consideration and then if it is cleared, the matter can be further gone ahead. (Interruptions)

SHRI SRIBALLAV PANIGRAHI : The matter which I raised is very urgent. The country is panicky about it.

MR. CHAIRMAN : The Hon. Speaker has agreed to allow a Call Attention Motion on the revival and closure of fertiliser units.

SHRI SRIBALLAV PANIGRAHI : What about IDPL? ... (Interruptions)

[Translation]

SHRI RAJESH RANJAN *alias* PAPPU YADAV : Mr. Chairman Sir, I rise to speak on a very important issue relating to Bihar. There is Sarathu Village under Dandvi Police Station in Chhatra district of Bihar, there, a lady of 45 years and her 14 years old daughter were abducted along with her two sons at midnight and the mother and daughter were stripped and her both sons were asked to rape them. When they refused to do so one of them was shot and he died on the spot. The name of the 14 year old girl and her mother are* 20 people raped that girl and she became unconscious (Interruptions)

* Expunged as ordered by the Chair.